

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-780(PB)/2018

IN THE MATTER OF:

Bank of Bahrain & Kuwait. B.S.C.

.... Petitioner

v.

M/s. Apex Buildsys Ltd.

.... Respondent

Order under Section 7

Order delivered on 07.08.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

Ms. Sushmita Banerjee, Adv.

For the respondent

Ms. Samridhi Gogia, Adv.

Mr. Anshuman Gupta, Ankita Saha, Adv.

ORDER

Learned counsel appears for the respondent undertakes to file his vakalatnama within three days. Reply be filed within two weeks with a copy in advance to the counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 12.09.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

07.08.2018
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